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Volume X Issue II

Published by the student body of the NLIU Law Review.

CALL FOR PAPERS

The NLIU Law Review is a peer-reviewed law journal published bi-annually by the students of National Law Institute University, Bhopal.

We are pleased to announce that we are now inviting manuscripts for publication in Volume X Issue II of the journal on the theme of "The Evolving Dimensions of National Security in India".

THEME OF THE ISSUE

For Volume X Issue II of the NLIU Law Review, we are inviting submissions on the theme of "The Evolving Dimensions of National Security in India". For the purposes of this Issue, the term "national security" must be understood holistically to not only cover military threats but also wider notions such as food security, environmental security (for example, water security), energy security, healthy security, terrorism, etc. A suggestive, and in no way exhaustive, list of topics falling within the theme of the Issue is provided hereunder –

- I. Need for Revamping Extraordinary Laws in India
 - a. The National Security Act, 1980
 - b. The Unlawful Activities (Prevention) Act, 1967
 - c. The Jammu and Kashmir Public Safety Act, 1978
- II. Rise of Protectionism in India's Foreign Trade, Investment and Funding Policy
 - a. Press Note 3 of 2020 and its Impact on the Indian Investment Regime
 - b. The Foreign Contribution (Regulation) Amendment Act, 2020 and the Indian Non-profit Sector
- III. The Farmer's Produce Act, 2020: A Critical Analysis
- IV. India's Ban on Chinese Apps: Balancing Fundamental Rights and Cyber Security
- V. Need for Revamping India's Healthcare Laws in the Post-COVID-19 Era
- VI. Any other contemporary legal issue pertaining to national security in India

PARAMETERS FOR EVALUATION

Grammar/Language

The style of writing should be academic, without errors of syntax, grammar and punctuation and the language should be crisp and concise.

Structure/Logical Coherence

The manuscript should follow a logical scheme of arrangement and must ideally address a question of law, a grey area or a hypothesis and provide a conclusive analysis of the same.

Contribution to Existing Literature

The manuscript must contain more than just a restatement of existing laws, facts and analyses and should of itselfbe novel. The manuscript must add to the existing corpus of knowledge on the particular topic.



The National Law Institute University

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Contemporary Relevance

The manuscript should shed light upon recent developments relating to the topic and provide reasons as to why the subject matter is relevant at the present moment.

Referencing and Research

The manuscript must be based on in-depth research on the topic selected and should provide references to the sources in the prescribed mode of citation. Over-citation as well as a lack of citation must be avoided.

SUBMISSION GUIDELINES

- I. Criteria Language, structure, contribution to existing literature, contemporary relevance, research.
- II. **Style Guidelines** The main body of the manuscript is to be in the following format: Font- Times New Roman; Text Size 12; Line Spacing 1.15; Alignment Justified.
- III. **Citation Standards** Citations must conform to standards laid down in the Oxford University Standard for the Citation of Legal Authorities (4th ed. 2012). Submissions must use only footnotes as a form of citation. Substantive footnoting is highly discouraged.
- IV. General Guidelines Manuscripts submitted must not be written by more than two authors. Manuscripts must contain an abstract of 250-300 words, which is included in the word limit. Submissions must only be in electronic form in the .docx format. The body of the email containing the submission must specify the type of manuscript (for example, article). The submission must be accompanied by a separate covering letter containing the author's name, email id, contact number and the name of the institution, as well as a declaration form which may be downloaded from our website. In case the submission has been coauthored, the declaration form may be filled by either of the two authors. Please note that the manuscript itself should not contain any information that can be used to identify the author.

V. Types of Submissions and Requirements -

- Articles: (5000-10000 words)
- Case Notes: (2000-5000 words)
- Legislative Comment: (1000-3000 words)
- Book Reviews: (1000-3000 words)

The word limit is exclusive of footnotes and inclusive of the abstract.

TIMELINE FOR SUBMISSION

All submissions are to be made to lawreview@nliu.ac.in strictly before or at 23:59 hours on January 20, 2021.

For more details, please view the detailed submission guidelines available on our website at nliulawreview.nliu.ac.in, or reach out to us via email at lawreview@nliu.ac.in.



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